



Cr. MMO No. 246 of 2021

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03.06.2021

Present: Mr. Mandeep Chandel, Advocate, vice Mr. Pranay P. Singh, Advocate, for the petitioner.

M/s Sumesh Raj & Dinesh Thakur, Additional Advocate Generals, with Ms. Divya Sood, Deputy Advocate General, for the respondents.
Through Video Conferencing

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Notice. Mr. Dinesh Thakur, learned Additional Advocate General, accepts notice on behalf of the respondents. As prayed for, list on **28th June, 2021** before the appropriate Bench. Response to the petition be filed in the meanwhile.

Cr. MP No. 897 of 2021

Notice in above terms.

Having heard Mr. Mandeep Chandel, learned counsel appearing vice Mr. Pranay P. Singh as well as learned Additional Advocate General, it is ordered that till the next date of hearing, no coercive action shall be taken against the petitioner pursuant to lodging of FIR No. 51/21, dated 07.05.2021 at Police Station Shimla East, District Shimla under Sections 419, 468 & 471 of the Indian Penal Code, Section 66(D) of the Information Technology Act and Section 54 of the Disaster Management Act.

Cr. MP No. 898 of 2021

This application is disposed of with the direction that translated copies of the documents in question shall be filed by the applicant before the next date of hearing.

Copy *dasti*.

(Ajay Mohan Goel)
Judge

June 03, 2021
(bhupender)